

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 116
(IB)-1444 (PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd. Applicant/petitioner
Vs.

Sunar Jewels Pvt Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.02.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant : Mr. Anirban Bhattacharya, Adv
For RP : Mr. Manoj Garg, CA, Mr. Sagar Bansal, Adv.
Mr. Anil Kumar, Sr. Adv with Ms. Rashmeet Kaur,
Adv. For ITC Ltd. in CA No. 1078(PB)/2020 &
1049(PB)/2020

ORDER

C.A. No. 1049(PB)/2020

On the relief sought by the Applicant in this application, the RP having pursued the Respondent to get further details from the Respondent as well as to take right call over this issue, this application is hereby disposed of with liberty to both sides to comply with as stated together.

C.A. No. 1078(PB)/2020

5th progress report filed by the RP along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)